
Act 26 of 1954

Keyword(s):
Validation Act, Transfer of Land, Poonch Alienation of Land Regulation, Raja Sahib of Poonch
THE TRANSFER OF LAND (VALIDATING) ACT, SVT. 2011
(1954 A.D.)

(Act No. XXVI of Svt. 2011).

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1. Short title.

2. Validation of certain transfers made prior to 30th Har, 2007.
THE TRANSFER OF LAND (VALIDATING) ACT, SVT. 2011
(1954 A.D.)

(Act No. XXVI of Svt. 2011).

[Received the assent of the Sadar-i-Riyasat on 24th December, 1954 and

An Act to validate certain transfers of lands made prior to 30th of
Har, Samvat 2007.

Whereas sub-section (3) of section 19 of the Poonch Alienation of Land
Regulation, 1991, required that no instrument relating to alienation of
land registered under the provisions of the said Regulation, shall be
considered valid unless and until it was duty countersigned by Sri Raja Sahib
of Poonch;

And whereas a large number of such instruments registered prior to 30th
day of Har, Svt. 2007, when proprietary rights were conferred on landlords
in Poonch, have not been countersigned in accordance with the aforesaid
provision owing to delegation of the authority of Sri Raja Sahib of Poonch
not having been clearly defined;

And whereas it is necessary to remove doubts as to the validity of such
instruments;

It is hereby enacted as follows:--

1. Short title.—This Act may be called the Transfer of Land (Validating)
Act, 2011.

2. Validation of certain transfers made prior to 30th Har, 2007.—
Notwithstanding anything contained in sub-section (3) of section 19 of the
Poonch Alienation of Land Regulation, 1991, an instrument relating to
alienation of land as defined in the said Regulation registered prior to the
thirtieth day of Har, Samvat 2007, when proprietary rights were conferred
on land-holders in Poonch, shall not be deemed to be invalid by reason
only that it had not been so countersigned as required by the aforesaid
sub-section.